

PUNJAB VIDHAN SABHA

Bill No. 7-PLA-2018

THE SALARIES AND ALLOWANCES OF DEPUTY MINISTERS,  
PUNJAB (AMENDMENT) BILL, 2018

A

BILL

*further to amend the Salaries and Allowances of Deputy Ministers,  
Punjab Act, 1956*

BE it enacted by the Legislature of the State of Punjab in the Sixty-ninth Year of the Republic of India as follows :—

1. (1) This Act may be called the Salaries and Allowances of Deputy Ministers, Punjab (Amendment) Act, 2018.

Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Salaries and Allowances of Deputy Ministers, Punjab Act, 1956, section 7-A shall be omitted.

Omission of section 7-A of Punjab Act 22 of 1956.

## STATEMENT OF OBJECTS AND REASONS

As per the Section 7-A of “The Salaries and Allowances of Deputy Ministers, Punjab Act, 1956”, the payment of income tax of Deputy Ministers is made from the State exchequer during the last years. The Council of Ministers in its meeting dated 15th February, 2018 passed a resolution with unanimity that the payment of income tax of ministers which is paid from state exchequer, will now be paid by the ministers themselves from March, 2018. So, there is also need to amend “The Salaries and Allowances of Deputy Ministers, Punjab Act, 1956”.

It is proposed to amend the “The Salaries and Allowances of Deputy Ministers, Punjab Act, 1956” to achieve the above said objective.

AMARINDER SINGH,  
Chief Minister, Punjab.

CHANDIGARH :  
The 24th March, 2018.

SHASHI LAKHANPAL MISHRA,  
Secretary.

---

*N.B.*— The above Bill was published in the *Punjab Government Gazette (Extraordinary)*, dated the 24th March, 2018 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).